## CENTRAL ADMINISTRATIVE TRIBUNAL

Original Application No.324/2011 JODHPUR: THIS IS THE  $8^{\text{TH}}$  AUGUST, 2011.

CORAM:

HON'BLE DR. K.B.SURESH, MEMBER [J] HON'BLE MR.SUDHIR KUMAR, MEMBER [A]

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Hukmi Chand Nagda S/o Shri Chunni Lal Ji, aged 56 years, R/o 650/16, Lami Vihar Farm House, Shri Nagar, Parda Ganesh Nagar, Udaipur (TGT) – Sanskrit, KV, Eklinggarh.

APPLICANT

By Mr. K.K.Shah, Advocate.

## **VERSUS**

- The Kendriya Vidyalaya Sangathan Through the Commissioner, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi – 16.
- 2- Assistant Commissioner, Kendriya Vidyalaya Sangathan (R.O.) 92, Gandhi Nagar Marg, Bajaj Nagar,Jaipur – 15.

RESPONDENTS

## ORDER

## PER DR. K.B.SURESH, JUDICIAL MEMBER (Oral)

The matter is relating to transfer. After detailed hearing it appears that applicant had been relieved but he is not posted to any place which is mentioned in Annex.A/3 and the Annex.A/1 order is silent as to why a departure from the guidelines are made in the case of the applicant. Apparently the applicant filed representations which have not been considered till now. Therefore, in the interest of justice, we deem it proper that applicant may be allowed to join, if possible, any of the five stations mentioned in Annex.A/3 if vacancies are available there or the respondents may hear the applicant on the appeal filed by him and pass an appropriate order within a month if it is found that he cannot



for a significant reason was be allowed to be posted to any of the five stations mentioned above.

2- The OA is allowed to the limited extent stated above at the stage of admission itself. During the interregnum the respondents are to take a decision of posting him if possible, to any of the five places within a week and if they are unable to do so, the period which they take will be treated as duty for all purposes.

3- No order as to costs.

(Sudhir Kumar) Administrative Member (Dr.K.B.Suresh)
Judicial Member

jrm